

High Court of Karnataka Bengaluru,

Dated: 26th September, 2020.

CORRIGENDUM TO SPECIAL STANDARD OPERATING PROCEDURE (SOP) FOR DISTRICT JUDICIARY DATED SEPTEMBER 18, 2020, WITH EFFECT FROM SEPTEMBER 28, 2020

The Clause No.1-C of Special SOP dated 18.09.2020 reads as under:

“1-C Each witness shall produce the witness summons or entry pass and a negative COVID-19 report/certificate, as indicated above, at the entry gate. The same shall be checked by the security personnel deployed at the entry gate. The security personnel shall direct the witness to the witness enclosure. In the witness enclosure, sitting arrangements shall be made in such a manner that physical distancing of six feet is maintained between two chairs.”

shall be modified and substituted as under:

“Each witness shall produce the witness summons or entry pass and a negative COVID-19 report/certificate, as indicated above, at the entry gate. In respect of the production of negative COVID-19 report/certificate, it is permissible to show the e-mail or SMS received from competent authority regarding negative report on his/her mobile and the same shall be treated as a valid certificate without insisting upon physical certificate. If SRF-ID certificate showing negative result of RTPS test, which is issued within 48 hours from the said date, it shall be treated as a valid certificate.”

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

**Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL**